

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
SPECIAL BENCH (Video Conference)**

**CORAM: HON'BLE SHRI K ANANTHA PADMANABHA SWAMY – MEMBER JUDICIAL  
HON'BLE DR.BINOD KUMAR SINHA-MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW  
TRIBUNAL, HYDERABAD BENCH, HELD ON 18.11.2020 AT 11:00 AM THROUGH VIDEO CONFERENCE**

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO.</b>	CA No.24/252/HDB/2020
<b>NAME OF THE COMPANY</b>	Srinithya Exports Pvt Ltd
<b>NAME OF THE PETITIONER(S)</b>	Income Tax Department
<b>NAME OF THE RESPONDENT(S)</b>	Registrar of Companies,Hyderabad
<b>UNDER SECTION</b>	252

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**ORDER**

1. Matter taken up for hearing through Video Conference in CA No.24/252/HDB/2020, pursuant to hearing held on 03.11.2020, in view of Notice of the Headquarters dated 17.04.2020 read with Notice dated 03.05.2020.
2. Mr. Bhupesh, counsel for the Applicant and Ms. Srilatha, counsel for RoC appeared through video conference.
3. Counsel for the Petitioner stated that the notices to R2 Company and its Directors could not be served. He is directed to issue fresh notice to R2 Company and also to the Directors for making submissions in relation to the issues involved.
4. Put up the matter 11.12.2020.

  
**MEMBER TECHNICAL**

  
**MEMBER JUDICIAL**